

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

IB-599 (ND)/2017

PRESENT: SMT. INA MALHOTRA,
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22-12-2017**

**NAME OF THE COMPANY: M/s Navin Heavy Lofters Vs. M/s Canbuild
Precast Solutions India Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

| <u>S.NO.</u> | <u>NAME</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|---------------------|--------------------|---------------------------|------------------------------|-------------------------|
|---------------------|--------------------|---------------------------|------------------------------|-------------------------|

| | | | | |
|---------------------|--|--|--|--|
| For the Petitioner: | Mr. Udit Singh & Mr. Aditya Dewan, Advocates | | | |
|---------------------|--|--|--|--|

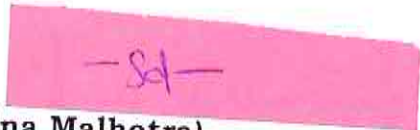
| | | | | |
|---------------------|------|--|--|--|
| For the Respondent: | None | | | |
|---------------------|------|--|--|--|

ORDER

It is submitted by the Id. Counsel for the Petitioner that steps to serve the Corporate Debtor were taken but the Registered packets have been returned back with the noting "Refused". It is also submitted by the Corporate Debtor that Corporate Debtor has also been served vide email at registered Email ID.

In terms of the directions of the previous order, let the Certificate of Registration of the firm be filed.

Be listed before the Regular Bench on 18th January, 2018.


(Ina Malhotra)
Member (J)

(Lekh Raj Singh)